

(c) whether it is violation the principle of equal wage for equal work;

(d) whether the NTC Management/Government has received any Memorandum to rectify these defects; and

(e) if so, the action taken thereto and the response of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI V. DHANANJAYA KUMAR): (a) and (b) Yes, Sir. The wages of employees working in showrooms of NTC (APKKM) in the three States *viz.* Andhra Pradesh, Kamataka and Kerala are fixed based on minimum wages prescribed by respective State Governments under the Minimum Wages Act. Although they are governed by a common Memorandum of Settlement for other perks, wages differ depending on the prevailing minimum wages in each State.

(c) Wages of these employees are governed by Minimum Wages legislations of the respective States and therefore are as per Law.

(d) and (e) NTC management received memorandum from the Unions in this matter and the position as mentioned above has been explained to them.

Production of handloom products in Manipur

3170 SHRJ W. ANGOU SINGH: Will the Minister of TEXTILES be pleased to state:

(a) the measures taken up by Government for more quality production of handloom goods in the State of Manipur during the Ninth Five Year Plan;

(b) whether Government are aware of the facts that the employees of Manipur Handloom and Handicrafts Development Corporation Ltd., are not receiving salaries for more than one year; and

(c) if so, the measures taken up to pay the salaries?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES(SHRI V. DHANANJAYA KUMAR): (a) Financial assistance was provided under the following Centrally Sponsored/Central Sector Schemes to the Government of Manipur during the Ninth Five Year Plan for quality production of handloom goods:

Scheme	(Rs. in lakh) Amount released
Project Package Scheme	542.48
Workshed-cum-Housing Scheme	38225
Health Package Scheme	45.41
Deen Dayal Hathkargha Protsahan Yojana	143.51
Integrated Handloom Village Development Scheme	61.15
Market Development Assistance	0.74
Research & Development Project	3.00
Publicity & Exhibition Scheme	23.92

(b) The State Government of Manipur has confirmed that the employees of Manipur Handloom and Handicrafts Development Corporation have not been getting their salaries for the last more than a year.

(c) The State Government has informed that it has drawn up a revitalization package for the Corporation and under that package, eighty three employees have shown their willingness to leave the Corporation under certain conditions and that approval of the package and the release of salaries to the employees are dependent on the availability of funds. Since the aforesaid Corporation is not a Central Public Sector Undertaking, payment of salaries to its employees is not a matter within the purview of the Central Government.

Central Workshed-cum-Housing Scheme for handloom weavers in Gujarat

3171. SHRI AHMED PATEL: Will the Minister of TEXTILES be pleased to state:

(a) whether Government are implementing Central Workshed-cum-Housing Scheme in Gujarat for handloom weavers;

(b) if so, the details thereof, district-wise;

(c) the number of weavers benefited therefrom;

(d) whether Government propose to provide more workshed-cum-houses for the weavers in the State; and

(e) if so, the details thereof and if not, the reasons therefor?